



SHARE TRANSFER FORM

Date of presentation to the Prescribed Authority

(Pursuant to Section 108 (1A) of the Companies Act, 1956)

FOR THE CONSIDERATION stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named, the shares specified below subject to the conditions on which the said shares are now held by the Transferor(s) and Transferee(s) do hereby agree to accept and hold the said shares subject to the conditions aforesaid.

FULL NAME OF COMPANY

KILITCH DRUGS (INDIA) LIMITED

NAME OF THE RECOGNISED STOCK EXCHANGE
WHERE DEALT IN, IF ANY

DESCRIPTION OF EQUITY / PREFERENCE SHARES

No. in Figures	Number in words	Consideration (in figures)	Consideration (in words)

Distinctive numbers	From				
	To				
Corresponding Certificate Nos.					

TRANSFEROR(S) [SELLER(S)] PARTICULARS

Regd.

Folio No.

Name(s) in Full

-
-
-
-

Signature(s)

- X
- X
- X
-

ATTESTATION

I, hereby attest the signature of the Transferor(s) herein mentioned

Signature

Name

Address / Seal

* Please see overleaf instructions.

Signature of Witness

Name & Address of Witness

Pin

TRANSFEE(S) [BUYER(S)] PARTICULARS

Name(s) in Full

- NBZ PHARMA LTD.
-
-

Signature(s)

-
-
-

OCCUPATION	ADDRESS	FATHER'S / HUSBAND'S NAME
1. Business	Ujagar Industrial Estate, Unit No. 37 to 41, Sub Plot, DWT Patil Marg, Deonar, Mumbai - 400 088.	
2.		
3.		

Transferee(s) existing Folio
If any, in same Order of Names

Value of
Stamps affixed

Rs.

DATED this

day of

Two Thousand

PLACE

For Office use only :

Folio

Company Code